

**HIGH COURT OF SIKKIM**  
**Record of Proceedings**

**I.A. No.01 of 2024 in MAC App./13/2024/(Filing No.)**

THE NEW INDIA ASSURANCE CO. LTD.

APPLICANT

*VERSUS*

HEMLATA LUCKSOM AND ANOTHER

RESPONDENTS

**Date: 20.03.2024**

CORAM:

**THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE**

For Applicant Mr. Dipayan Roy, Advocate.

Mr. Anirudh Gupta, Advocate.

For Respondents

**ORDER**

I.A. No.02 of 2024 is an application filed by Mr. Dipayan Roy, Learned Counsel submitting therein that he is an empanelled lawyer of the Insurance-Company and as per his request Advocate Mr. Anirudh Gupta is assisting him.

Considered, the application is taken on record and I.A. No.02 of 2024 disposed of accordingly.

Issue Notice to the Respondents.

Requisites be filed within three days.

List on 23-04-2024.

**Judge**  
20.03.2024